III TAA9

COVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE,

NOTIFICATION

The 23rd March, 2016

No. G.S.R.19/P.A.1/1914/S.59/Amd.(127)/2016.-In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No.S.O. 24 /PA.1/1914/S.9/2016, dated the 17th March, 2016, and all other powers enabling me in this behalf, I, Rajat Agarwal, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely: –

BULES

- 1. (1) These rules may be called the Punjab Liquor License (Amendment) Rules, 2016.
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette in respect of the procedure for the allotment of liquor vends, allotment fee, application fee, security amount, renewal of licenses and excise arrangements and in respect of other matters, these rules shall come into force on and with effect from 1st day of April, 2016.
- In the Punjab Liquor License Rules, 1956 (hereinafter referred to as the said rules), in rule 1, in the table, under the heading captioned as "I Foreign liquor, "-.
- (a) for Form L-1 A and the entries relating thereto, the following Forms and entries shall be substituted, namely:-

-	and the second s	-	10 1 1 1/11	A 1 111
Collector	Collector with the	Fixed	Whole sale vend of Indian	VI-7.
	prior approval of	991	Made Foreign Liquor	(IMET)
	Excise Commissioner		(except Beer), Wine and	
			Ready to Drink beverages	
			to the L-1 licensee only,	
			authorized to purchase	

liquor from distilleries,

7.

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The second second				
The latest	ALT SECTION AND REAL PROPERTY	Hardina and Americania	attached to that club	
			at a club or in the lawns	
		əəf	Ready to Drink beverages	
		assessed	including Beer, Wine and	
		fee and	retail vend of foreign liquor,	
Collector."	Collector	Fixed	Additional license for the	17-15CC
1 0			shall be inserted, namely:-	
m and entries	ereto, the following For	et relating th	after Form L-12C and the entrie	(0)
EXCEPTION PROPERTY OF THE PROPERTY OF THE			in Form L-4 and L-5)	
			restaurants (supplementary	
			r-3, L-4 and L-5) and	
			(supplementary in Form	
			below 3 star category	
		əəl	Drink beverages in a hotel	
		passasse	Beer, Wine and Ready to	
		fee and	foreign liquor including	
Collector."	Collector	Fixed	Additional retail vend of	L-SCC
Collector."	Collector	Fixed	shall be inserted, namely:- Additional retail vend of	T-2CC
n and entries		A Design life where the special parties of the special and	shall be inserted, namely:-	P-2CC
		A Design life where the special parties of the special and		
		A Design life where the special parties of the special and	after Form L-5C and the entries shall be inserted, namely:-	
eeintne bns m	mo4 gniwollof ərlt çotər:	A Design life where the special parties of the special and	outside the State. after Form L-5C and the entries shall be inserted, namely:-	
eeintne bns m	Excise Commissioner	ədi gniislər	to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	(q
and entries	mo4 gniwollof ərlt çotər:	A Design life where the special parties of the special and	breweries both, within and outside the State. after Form L-SC and the entries shall be inserted, namely:-	р)
and entries	prior approval of Excise Commissioner reto, the following Forn	eet string the	L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	о)
and entries	prior approval of Excise Commissioner reto, the following Forn	eet string the	Wholesale vend of Beer, to L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	о)
and entries	prior approval of Excise Commissioner reto, the following Forn	eet string the	and outside the State. Wholesale vend of Beer, to L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	о)
and entries	prior approval of Excise Commissioner reto, the following Forn	eet string the	custom bond both, within and outside the State. Wholesale vend of Beer, to L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	PEER)
and entries	prior approval of Excise Commissioner reto, the following Forn	eet string the	liquor (BIO Brand) from custom bond both, within and outside the State. Wholesale vend of Beer, to L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:-	PEER)
and entries	Collector with the prior approval of Excise Commissioner	eet string the	purchase imported foreign liquor (BIO Brand) from custom bond both, within and outside the State. Wholesale vend of Beer, to L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:	PEER)
eeintne bns m	Excise Commissioner Collector with the prior approval of Excise Commissioner	eet string the	licensees only authorized to purchase imported foreign liquor (BIO Brand) from custom bond both, within and outside the State. Wholesale vend of Beer, to to purchase Beer from breweries both, within and breweries both, within and outside the State. after Form L-5C and the entries shall be inserted, namely:	PEER)
and entries	Collector with the prior approval of Excise Commissioner	Fixed fee relating the	to the L-1 licensees and L-1B licensees only authorized to purchase imported foreign custom bond both, within and outside the State. L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. L-2 licensee only, authorized to purchase Beer from breweries both, within and breweries both, within and safter Form L-5C and the entries shall be inserted, namely:-	PEER)
Collector."	prior approval of Excise Commissioner Collector with the prior approval of Excise Commissioner Excise Commissioner	Fixed fee fee	Foreign Liquor (BIO Brands) to the L-1 licensees and L-1B licensees only authorized to purchase imported foreign liquor (BIO Brand) from custom bond both, within and outside the State. L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State. L-1 Licensee only, authorized to purchase Beer from breweries both, within and breweries both, mithin and breweries both, mithin and shear Form L-5C and the entries outside the State.	91O) BEER)
Collector."	prior approval of Excise Commissioner Collector with the prior approval of Excise Commissioner Excise Commissioner	Fixed fee fee	Wholesale vend of Imported Foreign Liquor (BIO Brands) to the L-1 licensees and L-1B licensees only authorized to purchase imported foreign liquor (BIO Brand) from and outside the State. L-1 licensee only, authorized to purchase Beer from breweries both, within and outside the State.	IA BEER) PIO)
Collector."	prior approval of Excise Commissioner Collector with the prior approval of Excise Commissioner Excise Commissioner	Fixed fee fee	from both, within and outside the State. Wholesale vend of Imported Foreign Liquor (BIO Brands) to the L-1 licensees and L-1B liquor (BIO Brand) from purchase imported foreign liquor (BIO Brand) from and outside the State. L-1 licensee only, within and to purchase both, within and to purchase Beer from outside the State. L-2 licensee only, authorized and outside the State. L-3 licensee only, authorized to both, within and breweries both, within and breweries both, within and breweries both, within and breweries both, within and shear Form L-5C and the entries outside the State.	-1A BEER) -1A
Collector."	prior approval of Excise Commissioner Collector with the prior approval of Excise Commissioner Excise Commissioner	Fixed fee fee	from both, within and outside the State. Wholesale vend of Imported Foreign Liquor (BIO Brands) to the L-1 licensee and L-1B licensees only authorized to purchase imported foreign liquor (BIO Brand) from sand outside the State. L-1 licensee only, authorized to bornchase Beer from to purchase Beer from outside the State. L-2 licensee only, authorized to outside the State. L-3 licensee only, authorized to bornchase Beer from breweries both, within and breweries both, mithin and breweries both, mithin and breweries both, mithin and breweries hoth, within and safter Form L-5C and the entries outside the State.	-1A BEER) -1A

(CHTR 4, 1938 SAKA)
In the said rules, for rule 25, the following rule shall be substituted,

OI	T-5D	And the second s	EN
	QV I	000'99	IN
		Ludhiana	
		Corporation,	
		the Municipal	991
		one unit for	92n99iL10
6	r-sc	Tol bexil sel for	inome adt
8	T-28	Equivalent to	15 percent of
		000,00,11	EN
<u></u>	L-2A (Urban & Rural)	1,000	IN.
		quota of Beer.	THE RESERVE OF THE PERSON NAMED IN COLUMN TWO IS NOT THE PERSON NAMED IN COLUMN TWO IS NAMED IN COLUMN TW
		bulk litte on	
		of Rs. 22/- per	
		and at the rate	
		allotted quota	fee.
		Proof Litre on	of license
	7-71	Rs. 257/-per	the amount
-	Γ-5	To star and tA	12 per cent of
	LIB .	000'09'9	IN
	L-1A (Beer)	1.5 Crore	000'00'SI
	(iii) Sale above 50,000 cases	15,00,000	12,000
	(ii) Sale from 1,001 to 50,000 cases	12,00,000	000'SI
	(i) Sale upto 1,000 cases	000'00'S	000'51
	L-IA(BIO)		000 31
	L-IA(IMFL)	2.50 Crore	000,00,25
The state of the	L-1 (Grant and Renewal)	000,00,02	
		000 00 02	12,000
.0		(vor) and actions	(Rs.)
erial	Kind of License	license fee (Rs.)	security
	, 13 1 , 71	Rate of annual	Rate of

NoFee

II

L-2E (Model Shop)

PUNJAB GOVT. GAZ. (EXTRA), MARCH 24, 2016

(CHTR 4, 1938 SAKA)

			-
CONTROL OF		Rs. 50,000/- per function;	
		charging from Rs. 25,001/- to	
IN	000'05	ii) Marriage palaces or banquet halls	
		charging upto Rs. 25,000/- per function;	
<u>IIN</u>	000°SZ	i) Marriage palaces or banquet halls	
EN	000 20	F-2D'-	91
<u>IN</u>	22'000	F-2C	SI
		L-5A, L-5C and L-12C).	
IIN	900,05	(b) Supplementary License (with L-5,	
10,000	30,000	(a) Independent License	
		L-5B (Pub License),-	t
EN	1,00,000	(ii) for other towns	
with the		or more; and	
en	000'05'1	(i) for towns having population of one lac	
13.K		L-3A, L-4A and L-5A,-	8
	50% of annual license fee of Hard Bar in case of 4 star or 5 star category Hotels and one third of annual license fee in case of other	Municipal Committees and orion areas, and (iv) for additional license for bar	
000,01	2,00,000	(iii) for hotels in Municipal Corporations, other than those mentioned at (ii) above, in Municipal Committees and other areas; and	
0000		Ludhiana, Jalandhar, Amritsar, Patiala, Bathinda and Mohali;	
10,000	3,00,000	for hotels in Municipal Corporations of	
000,01	3,00,000	certificate; (ii) for hotels in Municipal Corporations of	
10,000	000,00,8	To roor for hotels in Municipal Corporations of	

PUNJAB GOVT. GAZ. (EXTRA), MARCH 24, 2016

			per PL Special	
			rate of Rs. 74/-	
			fee and at the	license fee
			Basic license	to innome
77	V+1-7		Rs. 183/- per PL	ofthe
23	T-13FF9 F-13		At the rate of	12 percent
77	T-15E		005,72	000'I
	301 1		10,000	000'I
12	T-15CC		annual license fee of the whole license and for function 10,000 per day	
1			one third of	EN
	(ii) Members ab		000,02,8	EN
	(i) Members up	to 2,000; and	2,75,000	IN
0	F-15C'-			
	ı (q)	əəf mumixsM	ber day	
		oog among y	1,00,000 per licens	9
	(9)	əəî muminiM	per day.	
6	T-15-₩	ooj amaisijų	1,000 per license	
8	T-10C		2001001	
	other areas	the second of the second secon	. 000,000,4	IN
province that street		bns essanimmo laqisinuM	000'57	IIN.
	To sm X & nidiiw	their outer boundaries; and		
	o noiteroquo (i)	guilles and areas falling	000'05	IN
L	L-5E,-			in a
	iv) Marriage pala charging above R	aces or banquet halls 2s. 1,00,000/- per function	000'05'1	<u>I</u> N
	charging from Raper function; and		000,00,1	IN IN

total quota.

(CHTR 4, 1938 SAKA) PUNJAB GOVT. GAZ. (EXTRA), MARCH 24, 2016

		-	The state of the s		
		(0)	Rural	000'8	IN
		(q)	Other Urban Area; and	30,000	<u>IIN</u>
		(a)	Corporation Area;	000'01	IN
	(ii)	IMI	7:		
		(q)	Kural	000'9	EN
		(a)	Urban; and	30,000	IN
	(i)	IMd			
97	L-52,-				
	(ii) Exce	s gniba	900 BT	10 ber BL	3,000
	(i) Denati	ls baru	birit (upto 500 BL); and	000'\$	2,000
57	-'41-7				
30	- [[-]				

and obtain permits against the receipts. Assistant Excise and Taxation Commissioner, incharge of the District installment of special license fee in his name with prior approval of the before applying for permit for liquor. Retailer can also deposit last Note- Special license fee shall be deposited by the distillery at L-13 level

In addition to the fixed license fee, as stated in sub-rule (1), the following (7)

an extra license fee on Indian Made Foreign Liquor and (a) fees shall also be charged, namely:-

imported foreign liquor including BIO brands as provided under

proof litre on Punjab Medium Liquor; and an additional license fee at the rate of twenty nine rupees per (q) rule 36-A;

on Punjab Medium Liquor 75 degree. (c) a special assessed fee at the rate of five rupees per proof litre

licensees and L-14A licensees, respectively, at the time of issue of be charged from L-1/L-1A stage/ first stage of import by the other Foreign Liquor, including BIO brands and Punjab Medium Liquor, shall The above levies on Indian Made Foreign Liquor and Imported

permits. Such, levies shall not be charged, if these levies have already been paid in the State of Punjab.

shall consider the issue to re-open the vend/group/zone. deposited the interest alongwith total revenue/fee/duty/levy, the Collector action to recover the Government revenue as per law. After getting Excise and Taxation Commissioner-cum-Collector shall take necessary January, 2017. If he fails to do so, his vend shall be closed. Deputy month, to be calculated on daily basis, shall be charged upto 15th December, 2016. In case of late payment, an interest @ 1.5 % per of his 45% quota upto 30th September,2016 and 100% quota upto 31st pay special license fee at the rate of Rs. 74/- Per PL on PML in respect Brands and Assessed fee on Beer respectively but the licensee shall applicable for PML and rate applicable to the lowest category of IMFL assessed fee and all other levies on the un-lifted quota at the rate licensee would be liable to pay additional license fee/extra license fee/ of non-lifting of PML/IMFL/Beer quota from the L-13/L-1 vend, the Excise Act/Rules and Excise Policy by 15th March, 2017. In case would be required to deposit the license fee and all other levies under March, 2017. In case the licensee sails to lift any part of his quota, he The L-2 and L-14A licensee shall lift his entire balance quota by 10th

Out of the proceeds of the additional license fee, Rs.11/- per proof litre shall be transferred to the dedicated fund for Education, Rs.10/- per proof litre shall be transferred to the dedicated fund of the proof litre shall be transferred to the Cultural Development Fund, Punjab. The remaining Re.1/- per proof litre shall be transferred to the Cultural Development Fund, Punjab. (to be established by the Government) for Upkeep of Heritage Places. The amount shall be deposited in the Government treasury."

In the said rules, for rule 31, the following rule shall be substituted,

31. The assessed fee shall be levied on the following rates per bulk litre for Beer, Wine and Ready to drink beverages and per proof litre for Indian Made Foreign Liquor, Imported Foreign Liquor

(3)

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namely:-

	(AX)	A2 8 5 9 1 1	ATH'))	
54, 2016	, МАВСН	(EXTRA)	GAZ.	COVT	BAINUA

including Bottled In Origin brands and Rum, namely :-9

288

, ,05 0									The second secon	
wines upto										
Sweets and	02.4	-/91 -/	771		-/8I					
drink beverag			0.		/01	-	-	-	NAME AND ADDRESS OF THE OWNER, WHEN	-
Ready to	-/07		_	_	-/07	107	and and			
(B-1M)					700	-/07	-/07	-/07	-	-/07
Micro Brewei	1									
Supplied by	-		_	_	_					
Light)							13/-	-	-/57	-
bns gnort2)										
Draught Beer	1			_						
Kum	-			55.0	_	-	-/99	-	_	- 11
AND AND DESCRIPTION OF THE PARTY OF THE PART	pottle	-		360			-	-/271	-	-
	ber.				ber BL					
Cider.	-/05.2		-	01.0				ber BL		ber BI
Buoas	-/87	-/88	-/8I	01.0	7.25/-		-	-/57.7	-	7.25/-
Light	-/77	-/88	-/81	65.0	-/88	-/55	-	-17L	-	-/88
Imported Beer	politica	ingrio iii	/81	55.0	-/88	-/88	-	-/7L	11111	-/88
Canned	-/57	-						•		
Buons	-/87	_		01:0	12.5	-				
Mgi.l	757-		-	01.0	-/55	-/88	-	-/ZL	-	-/88
ndian Made B	-		Charles and the Control	01.0	-/88	-/88	-	-17L	-	-/88
wine			-71	00,1	10.5					
Bottled in origin	(-/71	08.1	-/91	-	-/81	-/91	-	-/91
oreign Liquor										The same of the sa
рәџодш		-/SLE		00:0						
oreign Liquor		ISLE		08.8	-/\$LE	-	-	-/SLE	-	-/SLE
abaM maibn				07'0	101.5					
1 14 11		Market State of the State of th		02.9	-/\$LE	-	-	-/\$LE	-	-/SLE
								ITBP		
								and L-1		
								CKPPF		
	al-a							1-1	qnd	
	T-IB			Γ-8		AS-J		Depot),	Brewery	
	guq			pue	F-SC	pue		Store	Brewery	
roupil to bri	V-1∀	07.7		L-7	bns 2-1	Y+7		(Canteen	(Micro	
aono il jo pai	1-7	F-2B	-2D	9-7	1-3,L-4,	L-3A,	T-2B	1-7	T-10C	T-15C

13.5% ٧/٧

applications for a Licensing Unit, namely:-"(1) The following licenses may be granted on fixed fee by inviting rules shall be substituted, namely:-In the said rules, in rule 35, for sub rules (1) and (2), the following sub-

The license in Form L-2E shall be granted to these shops; a Group and no additional fee should be charged from them. Malls. These shops shall be in addition to the regular shops in well established departmental store or in any show room/ and clean environment. These shops can also be opened in a Zone/Group. The licensee would be required to provide neat Beverages and Wines shall be allowed to the licensee of the Liquor/Imported Foreign Liquor/Beer/Ready to Drink 'A' class Municipal Committee for selling Indian Made Foreign liquor shop in each Zone/Group of Municipal Corporation and foreign liquor, for consumption, off the premises and a model A license in Form L-2, for the wholesale and retail sale of

called the Punjab Medium Liquor), for consumption, off the A license in Form L-14A for retail sale of country liquor (also (11)

a L-14A vend and L-2 vend. The licensing units shall be formed by areas, a licensing unit may consist either of a single L-14A vend or areas shall consist of one L-14A vend and one L-2 vend. In rural shall be disposed off as licensing units. A Licensing Unit in urban The Punjab Medium Liquor and Indian Made Foreign Liquor vends

Upto Rs.20 crore. The size of group or zone in financial terms, shall be as under:the Collector with prior approval of Excise Commissioner, Punjab.

combination and rural area vends which have Panchyats and Notified Area Committee or their Urban areas, (Municipal Committees, Nagar E Upto Rs.15 crore. the Corporation) Area Committee and rural vends clubbed with and other Municipal Committee Area, Notified All Municipal Corporations (Corporation area

III

Rural areas

Upto Rs. 6 crore. been clubbed with this area)

the Excise and Taxation Commissioner, Punjab. Assistant Excise and Taxation Commissioners and with the approval of cum-Deputy Excise and Taxation Commissioners on the advice of the The licensing units on above lines shall be formed by the Collectors-

The license fee of a group or zone shall be the sum total of the

license fee, prescribed for each of the units in that group or zone.

the Units in that location or an area or a Municipal Corporation or a city. zones. The groups or zones may be enlarged at this stage to include all may invite fresh applications with or without reorganizing the groups/ re-allotment of such units or groups or zones, the Excise Commissioner cancel the allotment procedure for that particular area. To facilitate the upon the smooth administration of excise laws in such area, he may such area shall adversely affect the State revenue, or that it may impinge may, if satisfied that a part of allotment of Units or Groups or zones in Units or groups or zones in a particular area, the Excise Commissioner If it is found that applications have not been received for all the

After depositing the fee as specified in sub-rule (6) of rule 36,-

- of prescribed security; if successful applicant or allottee fails to deposit the balance amount (i)
- if there is no other person in the waiting list; and
- units or zones in that particular area, the procedure, as given in the the number of successful allottees are less than the number of (iii)
- with the reserve price approved by the Government.". circumstances allotment may also be made through tender process Financial Commissioner (Taxation). In certain exceptional the financial limits prescribed above with prior approval of the ormation of Groups/Zones in a particular area of a size exceeding Provided that the Excise and Taxation Commissioner may allow foregoing paragraph, shall be followed:
- (a) for sub-rule (2), the following sub-rule shall be substituted, In the said rules, in rule 36,-
- Commissioner (hereinafter referred to as AETC), In-charge available in the office of the Assistant Excise and Taxation "(2) The application form for the grant of liquor vends shall be namely:-

in any of the bank branches. The cost of application forms application for any Licensing Unit/Group/Zone of any district receipt of application forms. The applicant can submit his various bank branches authorized by the department for addition, these application forms shall also be available in from the website of the department (www.pextax.com). In of the district. The application Forms can also be downloaded

Rs.70,000/	A zone/group of units of L/fee above Rs. 10 crore	(iv)
/000 UL 3 d	upto Rs. 10 crore	Contract of the last of the la
Rs.55,000/	eef senecial to stinu to quorglenos A	(A)
7000 33 G	upto Rs. 8 crore	
Rs.45,000/-	A zone/group of units of License fee	(vi)
7000 37 G	upto Rs. 6 crore	
Rs.35,000/-	A zone/group of units of License fee	(iii)
7000 30 0	upto Rs. 4 crore	
Rs.25,000/-	A zone/group of units of License fee	(ii)
	License fee upto Rs. 2 crore	
Rs.15,000/-	A licensing unit or group of units of	· (i)
	pe sa nuder:-	shall

Fund Act, 2014 (Punjab Act No. 1 of 2015). Development Fund constituted under the Punjab Development application form, fifty percent shall be deposited in as processing fee. Out of the total proceeds from the sale of applicant, after deducting two thousand rupees per application amount of application fee shall be refunded to the concerned department being invalid and not put to draw of lots, then the department or, any application form is rejected by the or any subsequent allotment procedure is cancelled by the The fee shall not be refundable or adjustable. If the first

and on the receipt, issued to the applicant.". places, i.e. in the application form, in the slip of draw of lots The application forms shall be serially numbered at three

"(14) A successful applicant shall have to deposit twelve be substituted, namely :for sub-rules(14), (15) and (16), the following sub-rules shall

percent of the license fee fixed for a licensing unit/zone/group as security. The allotment fee charged in the above manner shall be adjusted towards the twelve percent security, which shall be recovered in the following

(i) Five percent within 48 hours of the draw of lots (The allotment fee paid shall be adjusted in this slab.)

(ii) Seven percent within one week of the draw of lots or by 31st day of March, whichever is earlier.

The licensee can pay two percent amount of security by 7th of April with interest at the rate of one and a half percent per month (to be calculated on daily basis) with prior approval of Deputy Excise and Taxation Commissioner, Incharge of the Division.

re-allotment process shall be started as per law. shall be cancelled upto 30th of the month and thereafter alongwith interest and penalty. The suspended license making payment of the balance of the installments suspension of the license shall be revoked only after been suspended and vend(s) shall stand closed. The of the next month, the license shall be deemed to have license fee for the month is not paid by the fifteenth day charged in addition to the amount of penalty. If the entire cent, per month, to be calculated on daily basis, shall be installment an interest at the rate of one and a half per of each month. In case of late payment of any installment is payable by the close of last working day eleven per cent in the month of December. Each monthly of July, August, September, October and November and of April, May and June, ten per cent each in the month in nine installments i.e. nine per cent each in the month the licensee is required to pay the remaining license fee, (15) After deducting the amount of twelve per cent security,

(16) The amount of twelve per cent security shall be adjustable towards the license fee and thereafter, the remaining amount of license fee i.e. eighty eight per remaining amount of license fee i.e. eighty eight per remaining amount of license fee i.e. eighty eight per remaining amount of license fee i.e. eighty eight per remaining amount of license fee i.e. eighty eight per remaining amount of license fee i.e. eighty eight per remaining amount of license fee in the license fee in th

(9)

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(c)

and Beer would be issued after depositing the proportionate license fee to be calculated at a rate Rs.257/- per proof litre for IMFL, PML and Rs.22/- per bulk litre for Beer. However, this condition shall not be applicable in case of permits for wine and ready to drink beverages. License fee of Rs.257/- of PML shall be divided into two parts i.e. Rs. 183/- per PL to be paid by retail licensee and remaining Rs. 74/- per PL as special license fee shall be deposited by the distillery at L-13 level before applying for permit for liquor. Retailer can level before applying for permit for liquor. Retailer can level before applying for permit for liquor. Retailer can level before applying for permit for liquor. Retailer can level before applying for permit for liquor. Retailer can be deposit last installment of special license fee in his name with prior approval of the Assistant Excise and name with prior approval of the Assistant Excise and obtain permits against the receipts.".

in sub-rule (28), for the figures "2015", wherever occurring, the figures "2016" shall be substituted.

in sub-rule (30), in the existing proviso, for the figures "2015", the figures "2016" shall be substituted;

for sub-rule (38), the following sub-rule shall be

substituted, namely:"(38) (a) Twenty per cent of the total quota of PML shall be lifted by a L-14A licensee from the distillery and a distillery in pipe line or their L-13 out lets, specified and allocated to him by the Excise Commissioner and the remaining eighty per cent of the said quota, may be lifted by him from any distillery of his choice. In case of open quota distillers shall be allowed to fix their price upto 15% over and above the EDP of the fixed quota. Any management of the distillery that opts for this shall inform the Excise and Taxation Commissioner regarding their increased rates upto 25th of March, 2016. These fuels increased rates upto 25th of March, 2016. These shall remain same throughout the year. The EDP rates shall remain same throughout the year. The EDP currency of the financial year. The licensee shall lift his currency of the financial year. The licensee shall lift his

allotted quota of PML, IMFL quarter wise as under:(a) Upto the end of 1st Quarter -20%

as lifted against	Only that quota shall be treated	
%001-	7102.E0.01 otqU	(p)
%0L -	Upto the end of 3rd Quarter	(0)
%SS -	Upto the end of 2nd Quarter	(q)
%57 -	Upto the end of 1st Quarter	(a)
	ter wise as under:-	dnar
d quota of Beer	The licensee shall lift his allotte	
%00 I -	7102.E0.01 otqU	(p)
%SL -	Upto the end of 3rd Quarter	(5)
%0t -	Upto the end of 2nd Quarter	(q)
	(CHIR 4, 1938 SARA)	

Only that quota shall be treated as lifted against which excise pass has been issued. In case, the licensee fails to lift his fixed quota of PML at the end of any quarter then permits for any type of country liquor for the next quarter shall not be issued to him.

the next quarter shall have the option to inter change ten per cent of his basic quots of Indian Made Foreign Liquor to Punjab Medium Liquor and vice-versa. While changing quots of Punjab Medium Liquor to Indian Made Foreign Liquor, the licensee shall pay the difference of levies i.e. basic license fee and special license fee of PML and all levies leviable on IMFL. While changing quots of IMFL to PML, the licensee shall pay license

fee of IMFL and additional licensee fee of PML.

(c) the licensees having L-2 vends attached to their units may be given the option to convert ten percent of the quota of Punjab Medium Liquor to Indian Made Foreign Liquor subject to the following conditions:-

(i) this option may be exercised only in respect of own registered brands of Indian Made Foreign Liquor of the distilleries, subject to the condition that the Exdistillery Price (EDP) of such Indian Made Foreign Liquor is not more than Rs.1200/- per case.

(ii) the total conversion allowed under this provision for any single distillery shall not be more than 10.00 lac

PL.

(iii) the Extra License Fee on such conversion shall be charged at half the rate applicable to the brands of IMFL to be lifted. However, other levies shall have to be charged as applicable on IMFL.".

(iv) this option shall not be available to Licensees who have only L-14A vend/vends in their licensing units; and (v) the conversion from PML to IMFL shall only be from the open 80% quota of PML, which may be lifted from any of the D-2 licensee who are producing their

Own registered IMFL brands:
Provided that the quota for a distillery in pipe line shall be applicable only in those cases where a Letter of Intent has been granted for a distillery and a bottling plant, and not for a bottling plant alone, and the work on the distillery is completed to the extent of 75 per cent. This facility shall be available up to a maximum period of six months or till a proper D-2 License is obtained, whichever is earlier. At the expiry of a period of six months, if a D-2 license is not issued in favour of the distiller, the facility of allocation of fixed quota and the open quota, shall be of allocation of fixed quota and the open quota, shall be

withdrawn without issuing any notice.". for sub-rule (39), the following sub-rule shall be

substituted, namely:-

"(39) A licensee shall also be allowed to lift additional quota upto 20% of the basic quota of Punjab Medium Liquor, Indian Made Foreign Liquor and Beer, if he has lifted the entire allotted quota of pML, IMFL and Beer and has paid full license fee for the year. The additional quota of pML shall be available on payment of additional license fee and Rs.30/- per proof litre as additional quota fee and Rs.30/- per proof litre as additional quota fee

be available on payment of additional flectise rea and Rs.30/- per proof litre as additional quota fee and for additional quota of IMFL all levies leviable on IMFL (extra license fee, permit fee and departmental development cess payable at L-1 stage) and Rs.30/- per proof litre as additional quota stage) and Rs.30/- per proof litre as additional quota

fee. For Beer additional quota shall be available on payment of assessed fee only.".

(f)

for sub-rule (43), the following sub-rule shall be substituted, namely:-

substituted, namely:-

licensee of the selling district.". of the purchasing district can lift liquor from L-14A through system). On the basis of such pass, licensee the purchasing district (pass shall be generated shall issue a pass in the name of L-14A licensee of this application, the AETC/ETO of the selling district ETO(Excise) of the selling district. On the basis of by the selling and purchasing Licensees to the purchasing this quota. Joint application shall be filed excise levies shall be paid by L-14A licensee leviable on selling of this quota. No other additional have to pay the entire excise levies, which are 14A licensee at any time during the year. He shall per cent of liquor quota from his allotted quota to Llicensee shall be allowed to sell or purchase upto 20 themselves as Uchanti sale shall be regularized. The licensee, which is sold and purchased amongst "(43) State regulated liquor quota allocated to the retail

for sub-rule (44), the following sub-rule shall be

for sub-rule (44), the following sub-rule share substituted, namely:-

"(44) Regarding carried forward quota/stock, licensee can take carried forward quota/stock in addition to the quota of the next year. In this case he shall be required to pay the differential amount between the license fee in the current year and license fee in the previous year. In case there is any increase in the previous year. In case there is any increase in the levies viz additional license fee on PML and extra license fee, permit fee and department extra license fee, permit fee and department revelopment cess on IMFL, then, he shall be required to pay that increase also.

Note- In case licensee is unable to get work at his existing place, he shall be allowed to take quota to his new place. In case he does not get work at any place in the State, he shall be allowed to transfer place in the State, he shall be allowed to transfer carried forward quota/stock to the new licensee

(8)

(4)

Commissioner of his district upto 31st March.". forward quota to Assistant Excise and Taxation licensee shall give information of his unsold/carry with the prior permission of the Collector. The

namely:-In the said rules, for rule 36-A, the following rule, shall be substituted,

(1) The Punjab Medium Liquor of 50 degree, Rum/Gin/whisky "36-A. Sale price, license fee and quota of P.M.L., I.M.F.L. and Beer.-

of 65 degree and 75 degree shall be allowed to be sold at

Punjab Medium Liquor 50 degree, 65 degree and 75 degree The minimum and maximum retail sale price in respect of

	oo'CFI	265.00	00.ET	130.00	240.00	PML 75 degree	5
00.88	143.00	00 370			220.00	Rum/Gin/Whisky 65 degree for Ludhiana, Jalandhar, Patiala and Amritsar districts.	t
00.87	132.00	245.00	00.07	120.00		except areas at Sr. No. 4 below	
00:1/	125.00	230.00	00.29	00.211	210.00	Rum/Gin/Whisky 65 degree	3
00.47	00 501	00 000	2		anti-service and a distance was produced the	Ludhiana, Jalandhar, Patiala and Amritsar districts.	
00.69	00.201	00.261	00.22	00.06	170.00	PML 50 degree for	7
00.88	00.76	00.281	00.52	00.28	00.031	PML 50 degree except areas at Sr. No. 2 below	I
diN	triid	Quart	qiN	Jui q	Quart		140:
Maximum Retail sale Price			eprice	se list o A mi	uminiM	Type of liquor	Sr. No.
					-:.apun s	shall be a	

against each, namely:-Distillery Price (EDP) range with extra license fee, specified sold in the State of Punjab, shall be classified on the basis of Ex-The Indian Made Foreign Liquor/Imported Foreign Liquor, to be (i) (E)

-/88	EDP upto 650	I
	(in rupees)	.oN
Rate of extra license fee (ELF) in rupees per PL	EDP range of IMFL/IFL	Serial
aaf agnaail gatva to et all	4 agungn	

CONTRACTOR DESCRIPTION OF THE PERSON OF THE	-/071	EDb 3201-4200	8
	-/011	EDP 2501-3500	L
	-/78	EDP 1501-2500	9
	-/08	EDb 1401-1200	5
	-/99	EDb 1501-1400	t
encount advantaciones de la constitución de la cons	-/55	EDP 951-1200	3
	-/+-	EDP 651 to 950	7

EDP above 7000

EDP 4501-7000

01

6

(ii) The extra license fee on Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled in Origin brands, shall be charged at L-1/L-1A stage/first stage of import by the other licensees.

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-/007

(iii) Minimum and maximum retail sale price band of Indian Made Foreign Liquor for Quart (750ML), Pint (375ML) and Nip (180ML), shall be as under, namely:-

	NET EXILENCES STORES STORES STORES		CII	338	149	3001-3100	pl
861	360	ZLL	ELI	THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER.	the spiritual property and the spiritual property and the spiritual property and	7901-3000	13
t61	383	LSL	0/1	155	859	7801-2900	71
061	928	EDL	191	325	91/9	The state of the s	11
081	322	001	158	307	609	7201-7600	-
SSI	908	509	LEI	797	524	2001-2100	01
	797	SIS	811	576	811	0081-1041	6
134	MAN PARKET IN COLUMN 19 AND ADDRESS OF THE PARKET OF THE P	. 884	711	214	424	1301-1400	8
127	748		601	508	415	1201-1300	L
123	241	<i>tLt</i>	103	<i>L</i> 61	390	1101-1200	9
LII	575	611			378	0011-1001	5
113	777	554	100	161	A CONTRACTOR OF THE PARTY OF TH	0001-106	t
011	514	450	<i>L</i> 6	281	392	006-108	3
t01	707	968	76	t/Ll	344		-
001	\$61	385	68	891	332	008-102	7
56	581	198	1/8	651	314	001-109	1
-	Jni ^q	Quart	qiN	fint	Quart		
qiN		7.0		3		7	I
	ħ	A SECURE OF THE PROPERTY OF TH	The second secon	AND DESCRIPTION OF PERSONS ASSESSMENT ASSESS			.oV
Price	m Retail sale in Rupees)			an Retail sa (in Rupees)	uminiM	EDP range per case	JS.

-	(201	(OCC	571	Ittl	77.87	20001-20100	61
832	6591	3309			00/1	00111-10011	81
215	1020	2031	Ltt	588	9941		/1
379	949	1283	582	095	9111	0019-1009	LI
-	CIC	1411	524	864	766	0015-1005	91
500	SLS	17.1		COF	708	0011-1001	SI
532	991	776	506	403	208	0017	
			YKY)	S 8861 't	(CHTR		1

The Minimum and Maximum Retail Sale Price shall be fixed by the Excise and Taxation Commissioner for each brand at the time of label Approval/Registration.

The minimum and maximum retail sale price of those categories, which have not been covered in above table shall be fixed on the basis of the above formula. It shall be mandatory for the licensee to display the rates of the brands on a board on his vend. The Excise Commissioner, Punjab may issue instructions from time to time for any other brands to be displayed as per requirement. If at any stage EDP of any brand changes its minimum and maximum retail sale price, shall also be changed as per the formula. Minimum and maximum retail sale price for a different size of bottle/container, other than those mentioned above, shall be fixed proportionate to their volumes based on the minimum and maximum retail sale price fixed for 750 ml, 375 ml and 180 ml by the Excise retail sale price fixed for 750 ml, 375 ml and 180 ml by the Excise

Commissioner, Punjab.

The minimum and maximum retail sale price of Beer per bottle of 650 ML at L-14A and L-2 vends shall be as under:-

	Strength exceeding 5.25 percent v/v upto 8.25 percent v/v			-
7.	Strong Beer with Alcholic	-/00 I	-/071	
.!	Light Beer with Alcholic Strength upto 5.25 percent v/v	-/08	-/001	-
Serial No.	Type of Beer	Minimum Retail Sale Price (In Rupees)	Maximum Retail Sale Price (In Rupees)	The state of the state of

Minimum and maximum retail sale price of Can beer, shall be fixed at the time of registration of brands by the Excise Commissioner, Punjab:

Provided that in case a licensee is found guilty of selling the liquor

	populty of Re Ten lac. and	33 1 0 2
	Penalty of Rs. Three lac;	For 1st offence
	le for the following action, namely:-	above, he shall be liab
(+)"(2)"(7)	prices fixed as mentioned in sub-rules (in contravention of the

offences	group or zone for one week.
For 3rd or subsequent	Suspension of the license of licensing unit o
For 2nd offence	Penalty of Rs. Ten lac; and
For 1st offence	Penalty of Rs. Three lac;

shall be as under:-

34500
22200
13900
0002
0069
0SEt
3700
3700
3300
3300
Maximum Retail Sale Price (In Rupees) for a case of 12 Bottles
le Gold

The Maximum retail sale price of those brands, which have not been covered in above table shall be fixed by the Excise Commissioner, Punjab. It shall be mandatory for the licensee not to sell liquor to be served in marriage palaces on the rates more than those mentioned above.:

Provided that in case a licensee is found guilty of selling the liquor in contravention of the price fixed above then, a penalty of Rupees One Lac shall be imposed upon him. In case of repeated violation, the penalty shall be double the amount imposed during the previous violation and on violation for the third time, his vend shall be closed for one month.